

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:376

ANSWERED ON:23.11.2012

LIST OF SCHEDULED TRIBES

Jakhar Shri Badri Ram ;Kashyap Shri Virender;Laguri Shri Yashbant Narayan Singh;Patle Kamla Devi ;Vasava Shri Mansukhbhai D.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government has received proposals for inclusion of various communities in the list of Scheduled Tribes from various State Governments including Chhattisgarh and Himachal Pradesh during the last three years and the current year;

(b) if so, the number of communities included in the list of Scheduled Tribes, State-wise;

(c) whether some communities have been deleted from the said list; and

(d) if so, the details, State-wise and the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a): Yes, Madam.

(b): No communities have been included in the list of Scheduled Tribes in the states of Chhattisgarh & Himachal Pradesh however communities which have been substituted/ included in the list of Scheduled Tribes of the States during the last three years and the current year are as follows:

Sl.No. Name of State Name of community Date of inclusion/ Order No.
substitution

1. Arunachal Pradesh Galo 8.1.2012 The Constitution (Scheduled Tribes)
(substituted entry 5) Order (Amendment) Act, 2011
dated 8.1.2012

2. Manipur (a)Kabui, Inpui, Rongmei 8.1.2012 The Constitution (Scheduled Tribes)
(substituted entry 8) Order (Amendment) Act, 2011
(b)Kacha Naga, LiangmaiZeme dated 8.1.2012
(substituted entry 9)
(c)Koirao, Thangal
(substituted entry 10)
(d)Mate (new entry at 34)

3. Karnataka Medara(new entry 37 after Meda) 31.5.2012 The Constitution (Scheduled Tribes)
Order (Amendment) Act, 2012
dated 31.5.2012

(c): No communities have been deleted from the said list.

(d): In view of the reply given above at Sl. No. (c), question does not arise.